

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) to (c). Information is being collected and will be placed on the Table of the House in due course.

Family and Child Welfare Projects

23. SHRI P. VISWAMEHARAN: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether all the Integrated Child Welfare Demonstration Projects have been converted into Family and Child Welfare Projects;

(b) whether all the activities carried on under the Integrated Child Welfare Demonstration Projects continue uninterrupted under the Family and Child Welfare Projects; and

(c) whether Government are aware that the Balwadis organised under the Integrated Child Welfare Demonstration Project, Athiyannoor in Kerala State are not working after the project has been converted into Family and Child Welfare Project?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) 13 of the existing 17 Integrated Child Welfare Demonstration Projects have been converted into Family and Child Welfare Projects.

(b) Since some of the activities covered under the Integrated Child Welfare Demonstration Projects could not be continued under the Family and Child Welfare Project, the State Governments and the Central Social Welfare Board have been requested to continue such activities outside the scheme of Family & Child Welfare.

(c) Government have not received any intimation to the effect that the Balwadis organised under the Integrated Child Welfare Demonstration Projects in Athiyannoor in Kerala State are not working after the conversion of the Project.

Income-Tax Arrears Due from M/s. Sahu Jain

24. SHRI B. K. MODAK:
SHRI E. K. NAYANAR;
SHRI SATYA NARAIN SINGH;
SHRI NAMBIAR:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 8002 on the 22nd April, 1968 and state:

(a) whether the information regarding the proceedings before the appellate authorities in regard to certain matters in respect of collection of Rs. 136.67 lakhs of Income-tax arrears due from M/s Sahu Jain has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir. The proceedings before the Appellate authorities in regard to certain matters in respect of the collection of income-tax arrears due from M/s. Sahu Jain have since been concluded, in some cases.

(b) As a result of the decision of this Appellate authorities and the stay of collection granted by the Income-tax Department in some cases, the present position is as follows:

(i) Out of the outstanding demand of Rs. 290 lakhs referred to in the statement placed on the Table of the House in connection with the implementation of the assurance given in respect of Unstarred Question No. 1543 dated 23rd November 1967 a sum of Rs. 83.91 lakhs has either been collected or reduced in appeal.

(ii) The main reasons for the non-realisation of the balance demand of Rs. 206.12 lakhs are as under:—